

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SARITA STEEL & POWER LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sarita Steel & Power Limited
2.	Date of incorporation of corporate debtor	13/02/2004
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB2004PLC097841
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: 35 Chittaranjan Avenue, Kolkata, West Bengal, India - 700012. Other Address: SKP House 132A, Shyama Prasad Mukherjee Road, Kolkata, West Bengal, India, 700026
6.	Insolvency commencement date in respect of corporate debtor	19 th December, 2024
7.	Estimated date of closure of insolvency resolution process	17 th June, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Chatterjee International Centre, 14 th Floor, Flat No. 13A, 33A J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Chatterjee International Centre, 17 th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: cirp.saritasteel@gmail.com
11.	Last date for submission of claims	2 nd January, 2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

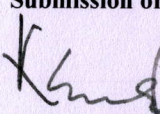
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sarita Steel & Power Limited on 19th December, 2024.

The creditors of Sarita Steel & Power Limited are hereby called upon to submit their claims with proof on or before **2nd January 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.



Kanchan Dutta
Interim Resolution Professional
Sarita Steel & Power Limited
Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
AFA Valid Up to: 31.12.2025

Date and Place: 21st December 2024, Kolkata

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SARITA STEEL & POWER LIMITED	
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7. Estimated date of closure of insolvency resolution process	17th June, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Kanchan Dutta Reg No : IBB/IIPA-001/IP-P00202/2017-18/10391
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : Chatterjee International Centre, 14th Floor, Flat No. 13A, 33A, J. L. Nehru Road, Kolkata - 700071 Email id : kanchan@kgrrs.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address : Chatterjee International Centre, 17th Floor, Flat No. 13A, 33A, J. L. Nehru Road, Kolkata - 700071 Email id : cirp.saritasteel@gmail.com
11. Last date for submission of claims	2nd January, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address : same as above in point no. 10 (b) Not applicable as per information available with the IRP
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তরুণ তওয়ারর অফিসে গেলো তাকে আদ্রকে রেখে তিন লক্ষ টাকা মুক্তিপণ চাওয়া হয়। শেষে আড়াই লক্ষ টাকা নেয় অভিযুক্তরা। এরপর মহিলার বড় ছেলেকে সাদা কাগজে সই করতেও বলা হয়। হুমকি দিয়ে আরও বলা হয়, সই না-করলে তাঁর মা-কে প্রাণে মেরে ফেলা হবে। অবশেষে ওইদিন রাতে মহিলাকে মুক্তি দেয় তরুণ-সহ তিনজন।

Date and Place: 21st December 2024, Kolkata

১২টি শব্দ ২৫০ টাকা অতিরিক্ত শব্দ ১৮ টাকা

স্থান: গ্রাম- গড়, থানা- জয়পুর, রাউতবগু গ্রাম পঞ্চায়েত, জেলা- বাঁকুড়া
তারিখ: ১৬.১২.২০২৪